

[Secretary-General]

received from the Secretary-General of Rajya Sabha.

- (i) "In accordance with the provisions of rule III of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Public Wakfs (Extension of Limitation) (Delhi Amendment) Bill, 1973, which has been passed by the Rajya Sabha at its sitting held on the 29th November, 1973."
- (ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Indian Works of Defence (Amendment) Bill, 1973, which has been passed by the Rajya Sabha at its sitting held on the 29th November, 1973."

**BILLS AS PASSED BY RAJYA  
SABHA**

**SECRETARY-GENERAL:** Sir, I lay on the Table of the House the following Bills, as passed by Rajya Sabha:—

- (1) The Public Wakfs (Extension of Limitation) (Delhi Amendment) Bill, 1973.
- (2) The Indian Works of Defence (Amendment) Bill, 1973.

12 03½ hrs

**CORRECTION OF ANSWER TO SQ No 90, DATED 26TH FEBRUARY 1973 RE EXPENDITURE ON REPAIRS OF NEWLY PURCHASED SHIPS.**

**THE MINISTER OF SHIPPING AND TRANSPORT (SHRI KAMLA-PATI TRIPATHI):** I beg to lay on the Table a statement:—

(i) correcting the answer given on the 26th February 1973 to Starred

Question No. 90 by Sarvashri Krishna Chandra Halder and H. M. Patel regarding expenditure on repairs of newly purchased ships by Shipping Corporation; and

(ii) giving reasons for delay in correcting the answer.

**Statement**

In reply to Starred Question No. 90 asked by Sarvashri Krishna Chandra Halder and H. M. Patel on 26th February 1973, it was stated in the Lok Sabha that the ratio of the total expenditure on repairs and maintenance of the eight ships as shown in the statement laid on the Table of the Sabha, worked out to 311 per cent of their total capital cost

However the above mentioned ratio comes to 3198 per cent instead of 311 per cent.

The figure 311 may be substituted by 3198 in the aforesaid reply

This statement could not be made earlier, as it was originally felt that the mistake was not substantial. On reconsideration, however, it has now been decided to make this statement.

**SHRI KRISHNA CHANDRA HALDER (Aurangabad):** I have not seen the statement but I want to say that on 26th February myself and Mr. H M Patel put a question when the then hon Minister for Shipping & Transport made a statement. After that, I was not satisfied and on 27th April 1973 I raised a half-an-hour discussion. At that discussion also, the hon Minister, Shri Raj Bahadur, denied my charges. Now I want to say that after 26th February and 27th April there was sufficient time to correct his answer. I do not understand why so much time has been taken to correct his reply. The hon. Minister, Shri Raj Bahadur has misled the House..

**MR SPEAKER:** There is a procedure for that. So far as the proce-